CA NO. 13/2016 IN CP NO. 128(ND)/2015 RT No.12/2016

M/s JST Transformateurs SAS

... Petitioner

Versus.

M/s JST Stesalit Transformers Pvt. Ltd. & Ors. ... Respondents

Present:- Ms. Nayantara Vohra and Mr.Rohan Mittal,

Advocates for petitioner.

Mr. Rohan Kaushal, Advocate for Mr. Raghav

Mathur, Advocate for respondents.

Mr. Rohan Kaushal Advocate submits that Mr. Raghav Mathur met with an accident about a month ago and suffered fracture of ankle and is not still able to stand properly. Short date is requested for arguments. The matter is adjourned for arguments to 08.11.2016, as per the date suggested by learned counsel appearing for both the parties.

This matter was received by transfer from the Company Law Board, New Delhi and taken up for the first time on 08.08.2016. The appearance of the parties was effected on 08.09.2016 and adjournment was requested for filing the reply. An application under section 45 of the Arbitration and Conciliation Act, 1996 was filed on 28.09.2016 and reply thereto by petitioner on 14.10.2016. For the foregoing reasons, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi for seeking extension of three months more time w.e.f.

Outin

07.11.2016 for disposal of the case.

(Justice R.P. Nagrath) Member (Judicial)

October 24, 2016

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Deepa Kaish (Deepa Krishan)

Member (Technical)